

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA (CAA) No.15/Chd/Hry/2018**

**In the matter of:-**

RBS Services India Pvt. Ltd.

.... Petitioner No.1-Transferor Company

And

NWM Services India

.... Petitioner No.2-Transferee Company

Present: Mr. Anand Chibbar, Senior Advocate, with Mr. Anirudh Das, Advocate, Rohit Khanna, Advocate and Mr. Kamaljeet Singh, Advocate for the Petitioner Companies  
Mr. Deepankur Sharma, Advocate for Regional Director and Official Liquidator  
Mr. Yogesh Putney, Advocate, for the Income Tax Department

As per office report, the joint affidavit of service has been filed. The Regional Director, Northern Region, has filed the report, response to which has been filed by the petitioner-company. The report of Deputy Development Commissioner, Noida, has also been received. The office has reported that no objections to the Scheme have been received by this Tribunal.

The learned counsel for the Income Tax Department has handed over two reports dated 27.08.2018 of the Deputy Commissioner of Income Tax, Circle-3, Gurugram, relating to the transferor and transferee company,

respectively and as per this report, it is submitted that there is no objection to the sanction of the Scheme. The same be taken on record.

List the matter for arguments on 25.09.2018.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

September 4 2018  
Mohit Kumar